

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10569-10571/2022

(Arising out of impugned final judgment and order dated 18-08-2022 in CRA No. 4875/2014 18-08-2022 in CRA No. 4713/2014 18-08-2022 in CRA No. 1844/2015 passed by the High Court Of Judicature At Allahabad)

ISHRAR AHMAD ALIAS MINTU

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.168618/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.168619/2022-EXEMPTION FROM FILING O.T.)

Date : 18-11-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey Adv.
Mr. Lav Mishra , Adv.
Mr. Alok Pandey, Adv.
Mr. Bheem Pratap Singh, Adv.
Ms. Kiran Pandey, Adv.

For Respondent(s)

UPON hearing the counsel the court made the following
O R D E R

List on 22.11.2022.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Beena Jolly)
Court Master